

F.No. QA-12015/1/2021-RARD-FSSAI
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(गुणवत्ता आश्वासन प्रभाग)
(Quality Assurance Division)
एफडीएभवन, कोटलारोड, नईदिल्ली-110002
FDA Bhawan, Kotla Road, New Delhi – 110002

दिनांक, ०१ फरवरी, 2023

आदेश/Order

विषय/Sub: Suspension of Krishna Digital Material Testing Laboratory, Bhopal, Madhya Pradesh - reg.

Krishna Digital Material Testing Laboratory, Bhopal, Madhya Pradesh (FSSAI Reg. No. 37/W/FSSAI/2017 and NABL TC-7016) was recognized and notified by FSSAI in the Gazette Notification vide S.O. 2426(E) dated 13th June, 2018 for chemical and biological scope of testing for the purpose of carrying out the analysis of food sample under Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder.

2. As per Regulation 8(1) (a) of the Food Safety and Standards (Recognition and notification of Laboratories) Regulations 2018, a surprise audit of this laboratory was undertaken by FSSAI to monitor and review the functioning of the laboratory. After going through all the records and observations of the Surprise Audit team, it was observed that the lab has been indulging in practices which are not permitted under the provisions of the Food Safety and Standards Rules and Regulations. Accordingly, a show-cause notice was issued to the laboratory and the response received was not found to be satisfactory.

3. In view of the above, Krishna Digital Material Testing Laboratory, Bhopal, Madhya Pradesh has violated the clause 1(a) of the 'Obligation of food laboratories' given under Regulation 9 of the Food Safety and Standards (Recognition and notification of Laboratories) Regulations 2018 and Rule 2.4.2 (5) of FSS Rules, 2011.

4. Thus, the aforementioned laboratory is hereby suspended for a period six months with immediate effect, from carrying out analysis of samples under the Food Safety and Standards Act, 2006, Rules and Regulations made thereunder as per regulation clause 10(2) of the Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2018.

5. This issues with the approval of Competent Authority.

स्वीटी बेहेरा
(Sweety Behera)
निदेशक (गुणवत्ता आश्वासन)
Director (QA)

To,

**Krishna Digital Material Testing Laboratory,
2, Bhawani Nagar, J.K. Road,
Bhopal, Madhya Pradesh.**

Copy to

1. State Food Safety Commissioners (All States/UTs)
2. All Authorized Officers and Designated Officers, FSSAI
3. CEO, NABL, New Delhi

प्रतिलिपि सूचनार्थ/Copy for Information to:

1. PPS to Chairperson, FSSAI;
2. PS to CEO, FSSAI;
3. Executive Director (RCD), FSSAI, HQ;
4. Director (Imports), FSSAI, HQ—for necessary changes in FICS;
5. Regional Director, FSSAI regional offices;
6. CITO, FSSAI-for uploading in the FSSAI website;
7. Director, EIC, HQ, New Delhi;
8. Chairman, APEDA, HQ, New Delhi;
9. Chairman, Tea Board, HQ, Kolkata;
10. CEO, IOPEPC, HQ, Mumbai, Maharashtra.

